

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN) : (a) No, Sir. There is no such trend. Out of 40 Central Universities, only one Central University has a Civil servant as its *vide*-Chancellor. Regarding other institutions, specific details of the institutions and the posts are required to furnish information.

(b) The organizations are headed by persons as given below :

(i) Film and Television Institute of India, Pune-as IAS officer

(ii) National Book Trust-an Academician

(iii) Mahatma Gandhi Antararashtriya Hindi Vishwavidyalaya-an IPS officer

No opposition against their appointments has come to notice.

(c) and (d) Government ensures that deserving and eligible candidates are appointed in these posts as per the Recruitment Rules/provisions in the Acts prescribed for the purpose.

#### **Increasing the ratio of IAS/IPS/IFS officers**

2378. SHRIMATI T. RATNA BAI: Will the PRIME MINISTER be pleased to state:

(a) whether Government has any proposal to increase the ratio of IAS/IPS and IFS proportionate to present population;

(b) if so, the details thereof; and

(c) if not, by when such increase would be made for SC/ST categories also?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN) : (a) No, Sir.

(b) and (c) Do not arise.

#### **Physiotherapy as a paper in UPSC**

2379. SHRI MANGALA KISAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government is planning to include physiotherapy disciplines as a paper in UPSC for civil services examination keeping in view of the fact that physiotherapy discipline has world-wide recognition;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN) : (a) to (c) Representations from various individuals/organizations for inclusion of different subjects in the scheme of Civil Service Examination are received from time to time. No decision to include any new subject as optional subject in Civil Service Examination has been taken.

#### **Information under RTI Act**

†2380. SHRI PRABHAT JHA:

SHRI KAPTAN SINGH SOLANKI:

Will the PRIME MINISTER be pleased to state:

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†Original notice of the question was received in Hindi.

(a) whether it is a fact that a large number of information seekers in the country are waiting for information under the Right to Information Act despite having legal orders;

(b) if so, the details thereof State-wise; and

(c) the effective steps being taken by Government to ensure that the information seekers could get the information on time?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN) : (a) and (b) The information is not centrally maintained.

(c) The Act has an inbuilt system to ensure timely supply of information to the information seekers. If a public information officer fails, without any reasonable cause, to furnish information within the prescribed time, a penalty upto Rs.25,000/- can be imposed on him.

#### **Delay in information under RTI**

‡2381. SHRI AMIR ALAM KHAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware that General Public have to suffer a lot to get information on time under Right to Information;

(b) if so, whether Government has organized any review meeting to assess the working of Right to Information Act;

(c) whether Government is contemplating to establish any mechanism to provide full information on time to public;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN) : (a) to (e) The Right to Information Act already has an inbuilt mechanism to ensure that complete information to an information seeker is supplied in time. If a public information officer fails, without any reasonable cause, to supply correct and complete information within the prescribed time limit, a penalty upto Rs.25,000/- can be imposed on him.

#### **Disposal of cases in Government offices**

2382. SHRI VARINDER SINGH BAJWA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that there are hardly any effective rules/guidelines/procedural directions to ensure speedy and prompt disposal of cases in Government offices, Government undertakings, etc., which leads to delays in the disposal of cases by the lower staff and their supervisors, which in turn causes harassment to the common man; and

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